

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. (IB)-121 (PB)/2017
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE PRINCIPAL BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.05.2017

NAME OF THE COMPANY: Bank of Baroda
Vs.
Amrapali Silicon City Pvt. Ltd.

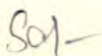
SECTION OF THE COMPANIES ACT: U/s. 7 of (IBC).

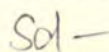
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	BISHWAJIT DUBEY			
	UDAY KHARE			
	SHARBYA VARDHAN			
			For Applicant	
			<u>ORDER</u>	

Learned Counsel for the petitioner states that a copy of the complete paper book in terms of the Rules has been sent to the respondent on 26.05.2017. However, there is nothing on record to conclude that these items were sent. Learned Counsel undertakes to file affidavit alongwith proof of service.

List for further consideration on 28th June, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)